

**आकाशवाणी से श्री किशोर कुमार
के गीतों पर प्रतिबन्ध लगाना**

3303. श्री राघव जी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी से श्री किशोर कुमार के गीतों के प्रसारण पर प्रतिबन्ध लगाया गया था ;

(ख) यदि हां, तो यह आदेश कब और किसने जारी किया था और इसको जारी करने के क्या कारण थे; और

(ग) क्या यह आदेश अनुचित था और यदि हां, तो क्या सरकार का आदेश जारी करने वाले के विरुद्ध कोई कार्यवाही करने का विचार है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) : (क) से (ग) : जी, हां। प्रतिबन्ध आदेश सरकार द्वारा 4 मई, 1976 को जारी किया गया था और 18 जून, 1976 को रद्द कर दिया गया था।

यह महसूस किया गया था कि आकाशवाणी फिल्मी गीतों का प्रसारण करते समय गायकों, फिल्मों, संगीत निर्देशकों, आदि के नामों का उल्लेख करके सिनेमा आर्टिस्टों के रूप को प्रतिबिम्बित कर रही थी, परन्तु इसके बदले में कुछ भी प्राप्त नहीं कर रही थी। तदनुसार यह निर्णय लिया गया कि सिनेमा आर्टिस्टों को कहा जाए कि वे आकाशवाणी और दूरदर्शन के लिए तत्-प्रति-तत् आधार पर कार्यक्रम तैयार करके और उन्हें प्रस्तुत करके उनके साथ सहयोग करें। यह उन मामलों में से एक है, जिनकी जन सम्पर्क माध्यमों के दुरुपयोग सम्बन्धी दास समिति ने जांच की है।

**Arrest of 30 Members of the all India
Stainless Steel Re-rollers Asso-
ciation**

3304. SHRI MANORANJAN BHAKTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether thirty members of All India Stainless Steel Re-rollers Association were arrested;

(b) if so, their demand; and

(c) whether their demand is genuine according to Industries (Development Regulation) Act and its provisions of 1964?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) According to the information received from the Delhi Administration 317 arrests have been made of the All India Stainless Steel Re-rollers Association upto 10th July, 1977.

(b) The demands of the Association are:

(i) The reduction of levy on the imported stainless steel should be withdrawn;

(ii) A complete ban may be imposed on the import of stainless steel sheets for the actual users.

(c) The provisions of Industries (Development Regulation) Act, 1964, are not applicable to the small scale stainless steel re-rollers.

**Piracy by Foreign Ship Owners in
connivance with Indian Shipping
Agents**

3305. SHRI G. M. BANATWALLA:

SHRI VINODBHAI B.
SHETH:

SHRI VASANT SATHE:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware of the organized piracy by certain

foreign ship owners in connivance with Indian shipping agents whereby exports do not reach their destination;

(b) what is the approximate value of exports lost and financial loss suffered by the consignees, insurance companies and the Government as a result of the piracy; and

(c) what steps, if any, have been taken or proposed to be taken in the matter?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) During 1973-74 to 1976-77, there were 9 instances where our exports had not reached their declared destinations. It is a fact that all these shipments had been carried by foreign vessels which had called at our ports, as non-Conference operators, there is nothing to suggest that there was an organized attempt either by the foreign parties or by the local agents to divert such cargoes.

(b) There is no direct loss to Government. The loss to Indian insurers is estimated to be about Rs. 6 crores. This loss pertains to 5 out of these 9 cases, since all the exports were not insured in India. While the value of the exports is not known, the quantum of cargo is about 33,000 tonnes.

(c) In terms of the commercial practice in the country, our shippers have the freedom of choice in regard to shipping lines. Our ports are also free for international shipping. Therefore, it is mainly for the shippers to exercise greater caution before extending patronage to foreign vessels whose antecedents are not fully known.

Second Pay Commission's Recommendations regarding Disparity in Pay Scales of Employees of J.C.B. and Government of India Press

3306. SHRI MAHILAL: Will the Minister of DEFENCE be pleased to refer to the reply given to Starred Question No. 163 on the 22nd June,

1977 regarding Second Pay Commission's recommendations regarding disparity in pay scales of employees of JCB and Government of India Press, and state:

(a) whether the employees working in the Reading Branch of J.C.B. had made representations to the authorities in January, 1974 for the removal of disparity in their pay scales; and

(b) if so, the action taken so far by Government thereon?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir.

(b) The matter is under consideration.

News item "End to Hegemony of Civil Service Urged"

3307. SHRI VASANT SATHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government's attention has been drawn to the news report appearing in *The Times of India* dated the 9th June, 1977 under the caption "End to Hegemony of Civil Service urged"; and

(b) if so, what is the reaction of Government to the various observations made therein and the action taken/proposed to be taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) The observations made in the said news report are too general to admit of specific action.

Per-capita Income

3308. SHRI S. KUNDU: Will the Minister of PLANNING be pleased to state:

(a) names of the States in India having per-capita income below the per-capita National income;